

**FIR No. 221/12**

**PS: Karol Bagh**

**U/S: 302/392/394/397/342/411/120B/34 IPC & 25/27 Arms Act**

**State Vs. Bablu Mathur**


15.04.2020

Present: Sh. K.P.Singh, Ld. Addl. PP /PP for State.

Sh.Vikas Padora with Sh.Dipanshu Chugh, Ld. Counsel for  
accused-applicant Bablu Mathur.

Report is filed. As per report, the medical record could not be  
verified as 14.04.2020 was a Gazetted holiday on account of Dr.Bhim Rao  
Ambedkar Jayanti. Further time is being sought by the I.O. Report be filed  
by **18.04.2020**.

For Report and consideration, put up on **18.04.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
15.04.2020

**FIR No. 63/15**  
**PS: Karol Bagh**  
**State Vs. Gopal Kallu**


15.04.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh.Vikas Padora with Sh.Dipanshu Chugh, Ld. Counsel for  
accused-applicant Gopal Kallu.

Report is filed. As per report, the medical record could not be  
verified as 14.04.2020 was a Gazetted holiday on account of Dr.Bhim Rao  
Ambedkar Jayanti. Further time is being sought by the I.O. Report be filed  
by **18.04.2020**.

For Report and consideration, put up on **18.04.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
15.04.2020

**FIR No. 61/20**  
**PS: Kotwali**  
**U/S: 4/8/10 POSCO Act & 506 IPC**  
**State Vs. Rakesh Kumar**

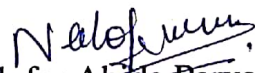
15.04.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Sumit Sharma, Ld. Counsel for accused-applicant Rakesh  
Kumar.

I.O.has filed the reply. It is contended that the accused in  
custody is undergoing treatment for Nasal Tumor. Medical record has also  
been annexed. Report be called for from the Medical Officer Incharge,  
Tihar Jail, in respect of the medical condition of the accused-applicant for  
**18.04.2020**. Copy of medical documents be also sent to Superintendent  
Jail.

For Report and consideration, put up on **18.04.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
15.04.2020

**FIR No. 27/20**  
**PN: Subst Mandi**  
**State Vs. Sahil**  
**Bail Application No.498/20**

15.04.2020

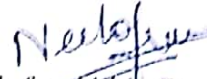
Present: Sh. R.P.Singh, Ld. Addl. PP for State,

None for accused-applicant Sahil,

Reply is not filed. Reply be called for the next date of hearing,

For reply and consideration, put up on **08.06.2020**.

Notice be issued to the prosecutrix for the next date of hearing.


  
(Neelofar Abida Perveen)  
ASJ (Central)THC/Delhi  
15.04.2020

**FIR No. 224/18**  
**PS: Subzi Mandi**  
**State Vs. Sharwan Kumar**  
**Bail Application NO.493/20**  
**15.04.2020**

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for accused-applicant Sharwan Kumar.

Reply is already on record. In the light of the lockdown in the wake of Novel COVID-19 pandemic, for consideration, put up on **12.05.2020.**

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
15.04.2020


**FIR No. 688/15**  
**PS: Sadar Bazar**  
**U/S 420/467/468/471/120B/34 IPC**  
**State Vs. Mohd. Sadaat**  
**Bail Application NO.518/20**

15.04.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for accused-applicant Mohd. Sadaat.

Reply is already on record. In the light of the lockdown in the wake of Novel COVID-19 pandemic, for consideration, put up on **13.05.2020.**

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
15.04.2020

**FIR No. 311/2019**  
**PS: Crime Branch**  
**State Vs. Suraj @ Charang**


15.04.2020

Fresh bail application u/s 167(2) received by way of assignment. It be checked and registered.

Present: Sh. Sumit Sharma, Ld. Counsel for accused-applicant Suraj @ Charang.

Notice of said bail application be issued to the State for the next date of hearing I.e. **17.04.2020**.

Report be also called from the IO.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
15.04.2020

**FIR No. 303/14**  
**PS: Subzi Mandi**  
**U/S:-302/307/120-B IPC**  
**State Vs. Karan @ Raj Karan**

15.04.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh.Hemant Gulati and Sh.Ghanshyam, Advocates, Ld.


Counsel for accused-applicant Karan @ Raj Karan.

Reply is filed.

Ld. Counsel for accused-applicant submits that as per medical advise, his mother has been admitted yesterday itself at Kheterpal Memorial Nursing Home for her surgery.

I.O. is directed to verify from the Kheterpal Memorial Nursing Home in respect of hospitalization and any tentative date for surgery given in respect of the mother of the accused-applicant namely Mrs. Meena Sharma for **17.04.2020**. The doctor concerned to certify if the medical condition requires surgery and also the feasibility of surgery during the lockdown period. Family status be also verified.

For Report and consideration, put up on **17.04.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
15.04.2020



**FIR No. 255/19**

**PS: Prasad Nagar**

**U/S:-420/406/120B IPC**

**Bail Application No.387/20 & 1352/20**

**State Vs. 1.Shubham Dubey**

**2. Amresh Mishra**

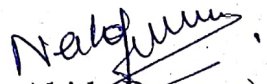
15.04.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for accused / applicants.

Matter was referred to Mediation vide the order dated 13.03.2020 and is returned as not settled on 21.03.2020. There was an interim protection granted to the applicants under the order dated 13.03.2020 restraining the execution of the coercive process issued by the Ld. M.M.against the applicants. As the regular working of the court stands suspended pursuant to the lockdown in the wake of the Novel COVID-19 pandemic the interim directions issued vide order dated 13.03.2020 are extended till the next date of hearing.

Put up on **11.05.2020** for consideration.

  
(Neelofer Abida Berveen)  
ASJ (Central) THC/Delhi  
15.04.2020

**FIR No. 139/2011**  
**PS: I.P.Estate**  
**State Vs. Firoz Alam**


15.04.2020

Fresh application for grant of interim bail received by way of assignment. It be checked and registered.

Present: Sh. Ajay Verma, Ld. Counsel for accused-  
applicant Firoz Alam

Notice of said bail application be issued to the State for the next date of hearing I.e.**18.04.2020**.

IO to report regarding medical status and family status of the accused-applicant.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
15.04.2020

**FIR No. 139/2011**  
**PS: I.P.Estate**  
**State Vs. Anadil**

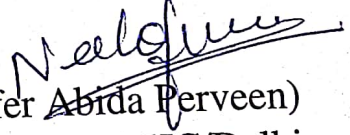
15.04.2020

Fresh application for grant of interim bail received by way of assignment. It be checked and registered.

Present: Sh. Anand Kumar Dwivedi, Ld. Counsel for accused-applicant Anadil.

Notice of said bail application be issued to the State for the next date of hearing I.e. **20.04.2020**.

Report be also called from the IO in respect of the averments made in the application and family status also be verified.

  
(Neelofer ~~Abida~~ Perveen)  
ASJ (Central)THC/Delhi  
15.04.2020

**FIR No. 0050/2020**

**PS: Chandni Mahal**

**State Vs. Mohd. Umair @ Umer**

15.04.2020

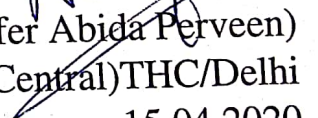
Fresh application for grant of bail received by way of assignment. It be checked and registered.

Present: Sh. Faiz Khan, Ld. Counsel for accused-applicant Mohd. Umair @ Umer.

Notice of said bail application be issued to the State for the next date of hearing I.e. **21.04.2020**.

IO to verify medical documents and family status of the accused-applicant.

For report and consideration, put up on **21.04.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
15.04.2020

**FIR No. 19/19**

**PS: Crime Branch**

**U/S:- 21/25/29/61 & 85 NDPS Act**

**State Vs. Iqbal**

15.04.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State with IO-SI Jai Prakash.

Sh. U.K.Giri, Ld. Counsel for accused-applicant Iqbal.

An application is filed for grant of interim bail on behalf of accused-applicant Iqbal in case FIR No.19/2019, P.S. Crime Branch on the ground of advance stage of pregnancy of his wife.


Ld. Counsel for accused-applicant submits that the date for delivery has been given for 26.04.2020 and that the accused-applicant was the only earning hand and has to arrange funds for the delivery and maintenance of the wife and new born besides the medical exigency.

Reply has been filed. It has been verified that the wife of the accused-applicant is in the advanced stage of pregnancy.

Arguments heard. The family status also stands verified. Besides the accused-applicant there is only the mother-in-law of the accused-applicant in the family to attend and to take care of the wife of the accused-applicant. In such facts and circumstance, in view of the delivery tentatively scheduled for 26.04.2020 and as there is no other male member and as the presence of the accused-applicant is required at the time of delivery of his wife and also to arrange funds for maintenance and medical exigencies in the process, Interim bail of 45 days is granted to accused-applicant Iqbal. Bail amount is determined at Rs.40,000/- with two sureties

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in the like amount. The condition of furnishing two sound sureties however shall remain suspended during the period of lockdown enforced in the wake of COVID-19 Pandemic or till the resumption of regular working of court which ever is earlier. Till then accused-applicant be released on bail upon furnishing personal bond in the sum of Rs.80,000/- before the Superintendent Jail and subject to the condition that prior to his release, the accused-applicant shall subject himself to testing for COVID-19 and the accused shall be released on bail only in the event that the test for COVID-19 returns negative.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
15.04.2020

**FIR No. 153/17**  
**PS: ODRS**  
**State Vs. Neeram**

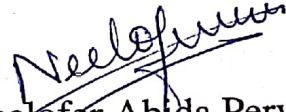
15.04.2020

Fresh application for grant of interim bail received by way of assignment. It be checked and registered.

Present: Sh. S.B.Shelly, Ld. Counsel for accused-  
applicant Neeram.

Notice of said bail application be issued to the State for the next date of hearing I.e. **16.04.2020**.

For consideration, put up on **16.04.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
15.04.2020

**FIR No. 153/17**  
**PS: ODRS**  
**State Vs. Malwati**


15.04.2020

Fresh application for grant of interim bail received by way of assignment. It be checked and registered.

Present: Sh. S.B.Shelly, Ld. Counsel for accused-  
applicant Malwati.

Notice of said bail application be issued to the State for the next date of hearing I.e. **16.04.2020**.

For consideration, put up on **16.04.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
15.04.2020



**FIR No. 55/19**  
**PS: Prasad Nagar**  
**State Vs. Karan @ Vicky**

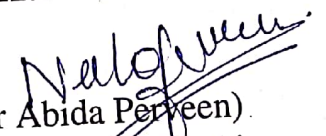
15.04.2020

Fresh application for grant of interim bail received by way of assignment. It be checked and registered.

Present: Sh. Vineet Jain, Ld. Counsel for accused-applicant Karan @ Vicky.

Notice of said bail application be issued to the State for the next date of hearing I.e. **22.04.2020**.

For reply, if any and consideration, put up on **22.04.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
15.04.2020

**FIR No. 55/19**  
**PS: Prasad Nagar**  
**State Vs. Sumit @ Golu**


15.04.2020

Fresh application for grant of interim bail received by way of assignment. It be checked and registered.

Present: Sh. Vineet Jain, Ld. Counsel for accused-applicant Sumit @ Golu.

Notice of ~~said~~ bail application be issued to the State for the next date of hearing I.e. **22.04.2020**.

For reply, if any and consideration, put up on **22.04.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
15.04.2020

**FIR No. 142/17**

**PS: Sarai Rohilla**

**State Vs. Amit Kumar etc.**

15.04.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Anand Kumar Dwivedi, Ld. Counsel for accused-applicant Amit Kumar.

An application is filed for grant of interim bail of 30 days on behalf of accused-applicant Amit Kumar in case FIR No.142/2017, P.S. Sarai Rohilla on the ground of death of grand mother of the accused-applicant:

It is submitted by Ld. Counsel for the accused-applicant that the grand mother of the accused-applicant died on 04.04.2020 and now her Tehravi is to be performed on 16.04.2020 and the accused-applicant is the only male member as the father of the accused-applicant remarried and was residing separately and that custody parole of 2 days may even be granted to enable the accused to pay his last respects to the departed soul.

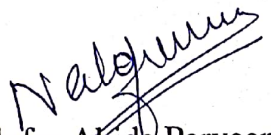
Reply is filed. Ld. Addl.PP submits that the grand mother is alleged to have expired on 04.04.2020 and the cremation /last rites has since been performed and that the personal presence of the accused-applicant is not absolutely necessary for the purpose of any such rituals as Tehravi.

Arguments heard.

It is alleged that the presence of the accused-applicant is

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required for the necessary rituals i.e. Tehravi fixed on 16.04.2020, the grand mother of the accused-applicant having left for heavenly abode on 04.04.2020 however, it is not forthcoming as to under what circumstances and for what rituals the presence of the accused-applicant is rendered absolutely necessary and indispensable for as per the own admission, the son of the deceased and father of the accused-applicant is also alive and capable of performing the customary rites and rituals necessary. Further in the light of lockdown announced by the Government of India in the wake of outbreak of COVID-19 Pandemic, social gatherings and religious gathering are banned and curtailed till 3.5.2020, in such circumstances, it is not advisable even to grant custody parole to the accused-applicant to attend the Tehravi rituals as it would expose the accused and the other inmates to the possibility of infection. Taking into consideration that the presence of the accused-applicant is not absolutely necessary for the purpose of rituals of Tehravi and the extraordinary situation prevailing due to outbreak of COVID-19, the application for grant of interim bail on the ground set up is dismissed.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
15.04.2020

**FIR No. 117/18**

**PS: Maurice Nagar**

**State Vs. Sarabjeet Singh @ Lucky**

15.04.2020

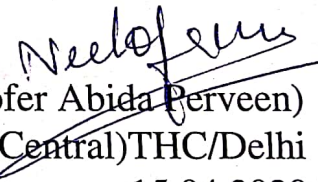
Fresh application for grant of interim bail received by way of assignment. It be checked and registered.

Present: Sh. Sanjay Kumar, Ld. Counsel for accused-applicant  
Sarabjeet Singh @ Lucky.

Notice of <sup>re</sup> said bail application be issued to the State for the next date of hearing I.e. **21.04.2020**.

IO to verify medical documents along with family status.

For Report and consideration, put up on **21.04.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
15.04.2020

**FIR No. 199/2009**  
**PS: Kashmiri Gate**  
**State Vs. Gaurav Chauhan**

15.04.2020

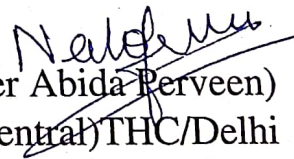
Fresh application for grant of interim bail received by way of assignment. It be checked and registered.

Present: Sh. Pawan Gupta, Ld. Counsel for accused-applicant Gaurav Chauhan.

Notice of ~~said~~ bail application be issued to the State for the next date of hearing I.e. **20.04.2020**.

Report be called for from Medical Officer Incharge / Jail Superintendent in respect of Medical health status of the accused-applicant.

For Report and consideration, put up on **20.04.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
15.04.2020

**FIR No. 0251/19**  
**PS: Prasad Nagar**  
**State Vs. Amrit Kundra**

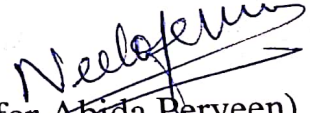
15.04.2020

Fresh application for grant of interim bail received by way of assignment. It be checked and registered.

Present: Sh. Naveen Sharma, Ld. Counsel for accused-applicant  
Amrit Kundra.

Notice of <sup>re</sup> said bail application be issued to the State for the next date of hearing I.e. **23.04.2020**.

For reply if any and consideration, put up on **23.04.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
15.04.2020

**IN THE COURT OF MS.NEELOFER ABIDA PERVEEN, LD.ASJ,  
CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI**

**WORK DONE ON 15.04.2020**

S.NO.	Case Title	FIR Number	Police Station	NDOH
1.	State v. Shubham Dubey	255/19	Prasad Nagar	11.05.2020
2.	State v. Sharwan Kumar	224/18	Subzi Mandi	12.05.2020
3.	State v. Mohd. Sadaat	688/15	Sadar Bazar	13.05.2020
4.	State v. Sahil	27/20	Subzi Mandi	08.06.2020
5.	State v. Karan @ Raj Karan	303/14	Subzi Mandi	17.04.2020
6.	State v. Bablu Mathur	221/12	Karol Bagh	18.04.2020
7.	State v. Gopal Kallu	63/15	Karol Bagh	18.04.2020
8.	State v. Rajkesh Kumar	61/20	Kotali	18.04.2020
9.	State v. Iqbal	19/19	Crime	Interim bail allowed
10.	State v. Amit Kumar etc.	142/17	Sarai Rohilla	Dismissed
11.	State v. Suraj @ Charang	311/19	Crime Branch	17.04.2020
12.	State v. Firoz Alam	139/11	I.P.Estate	18.04.2020
13.	State v. Anadil	139/11	I.P.Estate	20.04.2020
14.	State v. Gaurav Chauhan	199/09	Kashmere Gate	20.04.2020
15.	State v. Sarabjeet Singh	117/18	Maurice Nagar	20.04.2020
16.	State v. Md.Umair	50/2020	Chandni Mahal	21.04.2020
17.	State v. Poonam	277/16	T.Pur	16.04.2020
18.	State v. Malwati	153/17	ODRS	16.04.2020
19.	State v. Neeram	153/17	ODRS	16.04.2020
20.	State v. Amrit Kundra	251/19	Prasad Nagar	23.04.2020
21.	State v. Karan @ Vicky	55/19	Prasad Nagar	22.04.2020
22.	State v. Sumit @ Golu	55/19	Prasad Nagar	22.04.2020



**FIR No. 277/16**  
**PS: Timarpur**  
**State Vs. Poonam**

15.04.2020

Fresh application for grant of interim bail received by way of assignment. It be checked and registered.

Present: Sh. S.B.Shelly, Ld. Counsel for accused-  
applicant Poonam.

Notice of <sup>19</sup>~~said~~ bail application be issued to the State for the next date of hearing I.e. **16.04.2020**.

For consideration, put up on **16.04.2020**.

*Issued*  
*15/4/20*

*Neelefer*  
(Neelefer Abida Perveen)  
ASJ (Central)THC/Delhi  
15.04.2020